

[Shri P.R. Dasmunsi]

Gheising. As has been stated by him, he was very satisfied with the personal interaction that he had with the Home Ministry. The new point that he has raised now is a very serious point.

Sir, we have good relations with Nepal and Bhutan which we would certainly like to consolidate further. The *Gorkha* soldiers who have been drawn in our Front to defend our borders from the ancient times is the pride of our nation. I understand that the point raised by Shri Subhas Gheising is the basic question of whether in the eyes of the ethnic community of Darjeeling-the *Gorkha* population - Darjeeling itself is within India or not. That question is creating confusion in the minds of the people. It is because, according to him - he made it publicly clear and also has made an application to the Supreme Court - in lieu of Darjeeling they are paying some fees on lease to Bhutan as per the Treaty. That is causing concern for the people there. He also has made a patriotic appeal. Let the Government take everybody into confidence and make it clear that these all are integral parts of India and therefore, the question of Statehood would not be that paramount but the very oneness would be very important insofar as the people of Darjeeling are concerned.

I, therefore, urge upon the Government of India, through you, Sir, that without allowing things to go beyond control, the Home Ministry and the Government should take the leaders of the hilly regions into confidence and explain to them the position and address the situation. Even if something has happened historically in the past, let them explain it to them in the present context and it should not allow any more confrontation with any ethnic community in the interest of India and should respond to their urges.

If granting of autonomy to Uttarakhand in terms of giving Statehood has already been decided then let the Government think of clearly as to in what manner they could respond to the urges of the leaders of the hilly regions so that such problems do not arise in future.

MR. DEPUTY-SPEAKER : Please conclude now.

SHRI P.R. DASMUNSI (Howrah) : This is what I would like to appeal to the Government. It is because the leaders of the hilly regions have said that they have already formed a group and if the Government do not respond to them they have some other plans. I feel that they are still under the control of the Government and they are also in a mood to have a dialogue. The Government should not waste more time and should take them into confidence.

Thank you...(Interruptions)

SHRI N.K. PREMCHANDRAN (Quilon) : Sir, I am on the same issue...(Interruptions)

MR. DEPUTY SPEAKER : I am calling only those persons whose notice I have got.

[English]

LT. GENERAL SHRI PRAKASH MANI TRIPATHI (Deoria) : Mr. Deputy-Speaker, Sir, I wish to bring to your notice and to the notice of this House the serious situation arising out of the Report of the Fifth Pay Commission. Almost all services excepting the Indian Administrative Service are unhappy and dissatisfied with this Report. Now, a Committee of Secretaries has been set up to see this Report and recommend its implementation. Earlier also, one of the Members of the Fifth Pay Commission who was the Member Secretary, is from the Indian Administrative Service. It is well known that excepting the Indian Administrative Service all other Services are unhappy and dissatisfied with the recommendations of the Report. Now, eight Secretaries from the same Indian Administrative Service are sitting down to recommend its implementation. There is, therefore, no confidence that justice will be done in this matter.

I feel, of all the Services, the Defence Services have really been neglected. You are well aware that already our young men are not joining the Defence Services and there is tremendous shortage of officers in the Services. This may lead to lack of our Defence capability. It is a very serious matter. This Report is now driving the Defence Services into a state where, I hope it does not happen, they have to resort to such tactics as are followed in the Civil Services. I, therefore, want to urge the House and the Government of India that this Report must not be implemented unless the House is satisfied and unless the others, particularly the Services representatives, have a say in this matter.

[Translation]

SHRI JAI PRAKASH (Hissar) : Mr. Deputy Speaker Sir, through you I would like to draw the attention of the Union Government to the J.R.Y. and S.R.Y. Schemes for which the funds are provided by the Union Government and are spent by the Deputy Commissioner of the districts. Several Members have made complaints that these funds are not spent for schemes suggested by them. These funds as provided by the Union Government therefore, the opinion of the public representative must be ascertained but when we approach the Deputy Commissioner or the Additional Deputy Commissioner then, we are told that we have nothing to do with these funds. I would like to draw the attention of Government through you that bureaucratee spend these funds in the manner they like-which needs to be checked. These funds should be spent after consultations with the local public representative. A grant of Rs. five crores was sanctioned for my area however I am not being consulted at any stage to spend these funds instead the Deputy Commissioner and his favourite officers are spending these funds in an arbitrary manner and nobody is paying

any head was. These funds allocated for JRY, SRY and Indira Housing Scheme are being misused. I would like to urge upon the Government to ensure that these funds are spent after consulting the local public representative.

[English]

MR. DEPUTY-SPEAKER : Please let him speak now.

SHRI SHIVANAND H. KOUJALGI (Belgaum) : The Government of India in the Ministry of Surface Transport, has sanctioned construction of a road leading to Kittur Channamma Samadhi at Bailhingal in Belgaum District of Karnataka, under CRF Fund. Though the Government of India in the Ministry of Surface Transport, has sanctioned it, the Government of Karnataka has not yet started the construction of the road. This is one of the important roads leading to Kittur Channamma Samadhi, who fought against the British. The road requires immediate repair as it is damaged. Hence, through you, I request that the Ministry of Surface Transport be directed to take up the construction of the road immediately...*(Interruptions)*

MR. DEPUTY-SPEAKER : You are reading something.

[Translation]

JUSTICE GUMAN MAL LODHA (Pali) : Mr. Deputy Speaker Sir, I would like to draw the attention of the value House to a very important issue of National importance. Some days back, a programme called "Ram Ke nam par" was telecast...*(Interruptions)*. The whole country viewed this programme...*(Interruptions)*

[English]

SHRI G.M. BANATWALLA : This serial has exposed them...*(Interruptions)* It is this exposure that they are talking of.

[Translation]

JUSTICE GUMAN MAL LODHA : Mr. Deputy Speaker, Sir, through this programme an attempt has been made to cause animosity between various castes and this has also possessed a grave threat to our national unity and integrity.

13.00 hrs.

Lord Rama is severed at national and international level...*(Interruptions)* I would like to say that when a writ petition was filed against Koran in the Calcutta High Court, an Advocate General was sent from here and it was stated that if the spirit of any religion is heard then the High Court should hear the case following which the case was closed. 'The Satanic Verus' a book by Rushdie was confiscated. This documentary called "Ram Ke Nam par" which is causing bitterness in the country should be confiscated by the Government of India. I would like to know from the hon. Minister of

Home Affairs that if the Mumbai High Court has given any verdict then would you attempt to bring peace in the country by filing a writ petition against the verdict...*(Interruptions)* This documentary called 'Ram Ke Nam par' should be banned and confiscated ...*(Interruptions)*

[English]

SHRI G.M. BANATWALLA : This documentary has totally exposed this political party...*(Interruptions)* It is necessary that they should be exposed...*(Interruptions)* On the one hand they forget about the demolition of Babri masjid and on the other hand they want others not to expose them...*(Interruptions)* The documentary was shown after proper court order...*(Interruptions)* Therefore, Doordarshan was totally right in telecasting this documentary.

SHRI N.K. PREMCHANDRAN : Mr. Deputy-Speaker, Sir, I would like to raise a very important matter regarding the State of Kerala...*(Interruptions)* The State of Kerala is facing a severe power crisis...*(Interruptions)*

MR. DEPUTY-SPEAKER : The House stands adjourned to meet at 2 p.m.

13.02 hrs.

*The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.*

[English]

14.06 hrs.

*The Lok Sabha re-assembled after Lunch at six minutes past fourteen of the Clock.*

[Mr. Deputy-Speaker in the Chair]

MATTERS UNDER RULE 377

- (i) **Need to Evolve a Mechanism to Avoid Default in Payment of dues by Participating States in Sardar Sarovar Project**

SHRI KASHI RAM RANA (Surat) : As decided by Narmada Water Disputes Tribunal, participating States have to pay their shares on the Sardar Sarovar Project in the ratio of benefits accruing to them. However, at the end of March, 1996, Madhya Pradesh, Maharashtra and Rajasthan have to pay the outstanding dues of Rs. 421.03 crore, Rs. 47.91 crore and Rs. 130.89 crore respectively. Participating States have raised disputes regarding share of Rockill dykes and link channels and expenditure on rehabilitation and resettlement of oustees. Total disputed amount is Rs. 92.68 crore. As such, the total undisputed share due at the end of March, 1996 is Rs. 507.15 crore, of which shares due